


FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR ANIL MEGA FOOD PARK PRIVATE LIMITED OPERATING FOR DEVELOPING FOOD PARK PROJECT AT SAVLI, BARODA, GUJARAT**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	Relevant Particulars	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Anil Mega Food Park Private Limited PAN: AAJCA6275H CIN: U15400GJ2011PTC066066
2.	Address of the registered office	Anil Starch Premises , Anil Road , Ahmedabad, Gujarat-380025
3.	URL of website	Corporate Debtor does not have any website.
4.	Details of place where majority of fixed assets are located	Total Land admeasuring 3,53,291 Sq. Mtr. (Approx. 87 Acres) at Block no: 119A ,119B, 120A, 120B, 121/p at Village Paldi, and Block no: 33A, 33B, 34 at Village Lamdapura, Taluka - Savli, District – Vadodara, Gujarat.
5.	Installed capacity of main products/ services	Not Applicable since no manufacturing unit in the company and no business operations.
6.	Quantity and value of main products/ services sold in last financial year	No business operations in the Corporate Debtor.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought by Email to: cirp.anilmegafoodpark@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed Expression of Interest can be obtained by sending request Email to: cirp.anilmegafoodpark@gmail.com
10.	Last date for receipt of expression of interest	05.02.2024
11.	Date of issue of provisional list of prospective resolution applicants	06.02.2024
12.	Last date for submission of objections to provisional list	11.02.2024
13.	Date of issue of final list of prospective resolution applicants	12.02.2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.02.2024
15.	Last date for submission of resolution plans	13.03.2024
16.	Process email id to submit Expression of Interest	cirp.anilmegafoodpark@gmail.com

Date: 20.01.2024
Place: Ahmedabad


CA Ramchandra Dallaram Choudhary
Resolution Professional



Reg. No.: IBBI/IPA-001/IP-P00157/2017-2018/10326
Validity of AFA till 06.11.2024
9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle,
Navrangpura ,Ahmadabad,Gujarat -380014
Email: rdc_rca@yahoo.com

NOTICE
Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of IFB Industries Limited will be held on **Thursday, the 25th January, 2024** to consider and take on record the UnAudited Standalone and Consolidated Financial Results of the Company for the quarter and nine months ended 31st December, 2023 beside other matters. The information contained in this notice is also available on the Company's website www.ifbindustries.com and also on the website of Stock Exchanges viz. Bombay Stock Exchange Ltd - www.bseindia.com, National Stock Exchange of India Ltd - www.nseindia.com. By order of the Board For IFB Industries Limited Ritesh Agarwal Company Secretary Place : Kolkata Date: 19.1.2023

TIERRA AGROTECH LIMITED CIN:L01197G2013PLC090004 Registered Office: 1st Floor, Sravana Complex, Kamalapur Colony Lane, Next to L V Prasad Hospital, Road No.2, Banjara Hills, Hyderabad, Telangana-500034.					
EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE THIRD QUARTER AND NINE MONTHS ENDED 31.12.2023 (RS. IN LAKHS)					
Sr. No.	PARTICULARS	Consolidated			
		QUARTER ENDED 31-12-2023 Un-Audited	NINE MONTHS ENDED 31-12-2023 Un-Audited	QUARTER ENDED 31-12-2022 Un-Audited	YEAR ENDED 31-03-2023 Audited
1	Total income	597.29	6236.84	410.37	6,071.26
2	Net Profit (before Tax, Exceptional and/or Extraordinary items)	(795.45)	(708.21)	(1,292.06)	(3,799.01)
3	Net Profit before tax (after Exceptional and/or Extraordinary items)	(795.45)	(708.21)	(1,292.06)	(3,799.01)
4	Net Profit after tax (after Exceptional and/or Extraordinary items)	(589.10)	(546.66)	(966.32)	(2,821.16)
5	Total Comprehensive Income [Comprising Profit after tax and Other Comprehensive Income (after tax)]	(589.10)	(546.66)	(966.32)	(2,835.74)
6	Paid up Equity Share Capital (Rs.10/- Per Equity Share)	5,593.24	5,593.24	2,515.52	2,515.52
7	Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year ended)				(1006.15)
8	Earnings Per Share (of Rs.10/- each) (Not Annualised):				
	a) Basic	(1.06)	(1.08)	(3.84)	(11.22)
	b) Diluted	(1.06)	(1.08)	(3.84)	(11.22)

1) The above Financial results as recommended by the Audit Committee were considered and approved by the Board of Directors at its meeting held on 18th January, 2024.
2) Key data relating to Standalone financial results of Tierra Agrotech Limited is as under :

Sr. No.	PARTICULARS	Standalone			
		QUARTER ENDED 31-12-2023 Un-Audited	NINE MONTHS ENDED 31-12-2023 Un-Audited	QUARTER ENDED 31-12-2022 Un-Audited	YEAR ENDED 31-03-2023 Audited
1	Total income (Rs.in Lakhs)	560.65	6,126.90	410.38	6,070.04
2	Profit before tax (Rs.in Lakhs)	(788.44)	(635.73)	(1,266.02)	(3,667.16)
3	Profit after tax (Rs.in Lakhs)	(582.09)	(474.18)	(941.16)	(2,690.96)
4	Total comprehensive income after tax (Rs.in Lakhs)	(582.09)	(474.18)	(941.16)	(2,702.23)

Note : The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulations 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on company's website at www.tierraagrotech.com and the stock exchange's website, www.bseindia.com.

By and on behalf of the Board
Sd/-
Vijay Kumar Deekonda
Whole Time Director
Place : Hyderabad
Date : 18-01-2024
DIN:06991267

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ANIL MEGA FOOD PARK PRIVATE LIMITED OPERATING FOR DEVELOPING FOOD PARK PROJECT AT SAVLI, BARODA, GUJARAT	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/LLP No.	Anil Mega Food Park Private Limited PAN: AAJCA6275H CIN: U15400GJ2011PTC066066
2. Address of the registered office	Anil Starch Premises, Anil Road, Ahmedabad, Gujarat-380025
3. URL of website	Corporate Debtor does not have any website.
4. Details of place where majority of fixed assets are located	Total Land admeasuring 3,53,291 Sq. Mtr. (Approx. 87 Acres) at Block no: 119A, 119B, 120A, 120B, 121/p at Village Paldi, and Block no: 33A, 33B, 34 at Village Lamdapura, Taluka - Savli, District - Vadodara, Gujarat.
5. Installed capacity of main products/ services	Not Applicable since no manufacturing unit in the company and no business operations.
6. Quantity and value of main products/ services sold in last financial year	No business operations in the Corporate Debtor.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Information can be sought by Email to: corp.anilmegafoodpark@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed Expression of Interest can be obtained by sending request Email to: corp.anilmegafoodpark@gmail.com
10. Last date for receipt of expression of interest	05.02.2024
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14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12.02.2024
15. Last date for submission of resolution plans	13.03.2024
16. Process email id to submit Expression of Interest	corp.anilmegafoodpark@gmail.com

Date: 20.01.2024
Place: Ahmedabad
Reg. No.: IBB/PA-001/1P-P0015/2017-2018/110326
Validity of AFA till 06.11.2024
9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat - 380014 | Email: rdc_rca@yahoo.com

AkzoNobel Akzo Nobel India Limited CIN: L24292WB1954PLC021516 Tel. (033) 22267462, Fax (033) 22277925 Email: investor.india@akzonobel.com , Website: www.akzonobel.co.in	
BOARD OF DIRECTORS' MEETING	
This is to notify that a Meeting of the Board of Directors of Akzo Nobel India Limited is scheduled to be held on Tuesday, 6 th February 2024 to consider, inter alia, Unaudited Standalone and Consolidated Financial Results of the Company for the Quarter and Nine Months ended 31 st December, 2023 and Recommend Interim Dividend for the financial year 2023-24, if any. Investors may visit the website of the Company www.akzonobel.co.in and the Stock Exchanges viz. www.nseindia.com and www.bseindia.com for further details in this regard.	
Registered Office: Geetanjali Apartment, 8B, Middleton Street, Kolkata - 700071 Dated: 19 January, 2024	for Akzo Nobel India Limited Sd/- Rajiv L Jha Company Secretary and Compliance Officer Membership # F5948

ELDECO ELDECO HOUSING AND INDUSTRIES LIMITED CIN: L45202UP1985PLC099376 Regd. Office: Eldeco Corporate Chamber-1, 2 nd Floor, Vibhuti Khand (Opp. Mandi Parishad), Gomti Nagar, Lucknow- 226010 Website: www.eldecohousing.com Email: eldeco@eldecohousing.co.in		
NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INFORMATION		
In continuation to earlier advertisement published on January 16, 2024, members are hereby informed that pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or enactment thereof for the time being in force) ("the Rules"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the SEBI Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022, 11/2022 dated December 28, 2022 and 9/2023 dated September 25, 2023 issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "Circulars"), the approval of Members of Eldeco Housing and Industries Limited ("the Company") is sought for the following resolution by way of remote e-voting ("e-voting") process:		
S. No.	Type of resolution	Resolution
1.	Special Resolution	Shifting of Registered Office of the Company from the State of Uttar Pradesh to the State of Haryana and consequent amendment in Clause II of the Memorandum of Association of the Company
The electronic copies of the Postal Ballot Notice ("Notice") along with the Explanatory Statement has been dispatched on Friday, January 19, 2024 to those Members whose names appear in the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ("NSDL") and Central Depository Services (India) Limited ("CDSL") (together referred to as "Depositories") as on Wednesday, January 17, 2024 ("Cut-off date") and who have registered their e-mail addresses with the Company / Depositories Participants. The Company has completed the dispatch on Friday, January 19, 2024 . Further, the voting rights of the Members shall be in proportion to their share in the paid up equity share capital of the Company as on the Cut-off date. Any person, who is not a Member as on the Cut-off date should treat this notice for information purpose only. In compliance with the requirements of the Circulars, hard copies of the Notice along with Postal Ballot Forms and pre-paid Business Reply Envelope have not been sent to the members for this Postal Ballot and members are required to communicate their assent or dissent through the remote e-voting system only. The Company has engaged the services of CDSL for facilitating e-voting to enable the members to cast their votes electronically pursuant to Regulation 44 of the SEBI Listing Regulations, through remote e-voting Facility as per the details mentioned in the Notice. The facility to exercise vote on the Postal Ballot by remote e-voting, will be available for the following period:		
Commencement of Remote e-voting	Saturday, January 20, 2024 (9:00 A.M. IST)	
End of Remote e-voting	Sunday, February 18, 2024 (5.00 P.M. IST)	
Remote e-voting shall not be allowed after 5.00 P.M. IST on Sunday, February 18, 2024 and e-voting module shall be disabled thereafter.		
The Notice is placed on the Company's website at www.eldecohousing.com , website of BSE Limited ("BSE") at www.bseindia.com , website of The National Stock Exchange of India Limited ("NSE") at www.nseindia.com , website of CDSL at www.evotingindia.com and website of Registrar and Share Transfer Agent of the Company i.e. Skyline Financial Services Private Limited ("RTA") at www.skylinertat.com		
The Board of Directors of the Company has appointed Mr. R.K. Tandon (Membership No. FCS: 672; CP No.: 3556) partner of M/s. R K Tandon & Associates, Company Secretaries & Corporate Consultants as the Scrutinizer for conducting the Postal Ballot / Remote e-voting process in a fair and transparent manner.		
The Scrutinizer will submit his Report to the Chairman of the Company or any other authorized person by the Chairman after completion of the scrutiny of the e-voting and the result of the Postal Ballot will be announced within two working days from the conclusion of the e-voting period and will also be displayed on the Company's website at www.eldecohousing.com and website of CDSL at www.evotingindia.com and will be submitted to the Stock Exchanges, where the shares of the Company are listed. The Scrutinizer's decision on the validity of votes cast through Postal Ballot will be final.		
Members who have not yet registered their email address are requested to get their email addresses registered, in respect of electronic holdings with the Depositories (i.e. NSDL & CDSL) through the concerned Depository Participants and in respect of physical holdings by writing to the Company at chandni@eldecohousing.co.in or to the RTA at admin@skylinertat.com .		
Further, in light of the aforesaid Circulars, shareholders who have not registered their email address and in consequence could not receive the Notice may temporarily get their email registered with the RTA by clicking the link: http://www.skylinertat.com/EmailReg.php and following the registration process as guided thereafter.		
Post successful registration of the email, the shareholder would get soft copy of the Notice and the procedure for remote e-voting along with the User ID and the Password to enable remote e-voting for this Postal Ballot. Those shareholders who have already registered their email address are requested to keep their email addresses validated with their Depository Participants / the Company's RTA to enable servicing of notices / documents / Annual Reports electronically to their email address.		
Any member who have any query/grievances connected with remote e-voting can contact Ms. Chandni Vij, Company Secretary, Contact No. 0522-4039999; Email ID - chandni@eldecohousing.co.in or Mr. Rakesh Dalvi, Sr. Manager, CDSL, A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com , or call on 022-23058738 and 022-23058542-43.		
By the order of the Board Eldeco Housing and Industries Limited Sd/- Chandni Vij Company Secretary		
Date: 19.01.2024 Place: Lucknow		

CANTABIL RETAIL INDIA LIMITED CIN: L74899DL1989PLC034995 Reg. Office: B-16, Ground Floor, Industrial Area Lawrence Road, North Delhi, India, 110035 Website: https://www.cantabilinternational.com E-mail: investors@cantabilinternational.com Telephone No.: 011-41414188 / 46818101	
NOTICE TO MEMBERS FOR EXTRA-ORDINARY GENERAL MEETING (EGM), E-VOTING AND UPADATION OF EMAIL ADDRESS	
In view of continuing Covid-19 pandemic, Ministry of Corporate Affairs ("MCA"), vide its Circular Nos. 14/2020, 17/2020 dated April 8, 2020 and April 13, 2020 respectively followed by circulars for extension of time to conduct EGM through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") ("MCA Circulars") read with Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 ("SEBI Circulars"), permitted to hold Extra-Ordinary General Meeting (EGM) through VC/OAVM facility, without the physical presence of the Members.	
In compliance with the provisions of the Companies Act, 2013 and rules framed thereunder, Securities and Exchange Board of India (SEBI) (Listing Obligations and Disclosure Requirements) Regulations, 2015 read the SEBI Circulars and MCA Circulars, NOTICE is hereby given that the Extra-Ordinary General Meeting (EGM) of Cantabil Retail India Limited will be held at 11.00 AM on Wednesday, 14th February, 2024 through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact such business as set out in the Notice of EGM ("Notice").	
Notice of EGM has been sent through electronic mode to all such members whose email ids are registered with company/Depository Participants. The dispatch of Notice of EGM through email was completed on 19th January, 2024. The Notice will also be made available on the websites of the Company www.cantabilinternational.com , the Stock Exchanges viz. BSE Limited www.bseindia.com and National Stock Exchange of India Limited www.nseindia.com .	
The Company is providing Remote e-voting (prior to EGM) and E-poll (e-voting during the EGM) facility to all its members to cast their votes on all the resolutions set out in the Notice of EGM. Detailed instructions for attending the EGM and casting votes through Remote e-voting and E-poll are provided in the Notice of EGM.	
Manner of registration of email addresses and casting votes through remote e-voting or e-voting at EGM	
<ul style="list-style-type: none"> Members holding shares in physical form and whose email addresses are not registered, may get their email ids registered by submitting necessary details like Folio No., Name of shareholder along with scan copy of any one valid share certificate (front and back both), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhaar Card) by email to investors@cantabilinternational.com and may get login credential on the registered email ID. Members holding shares in dematerialised form and whose email addresses are not registered can get their e-mail id registered by contacting their respective Depository Participant. The Demat shareholders may obtain the login credential by providing Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account Statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhaar Card) to RTA / Company email id at investors@cantabilinternational.com. The login credentials for casting the votes through e-voting will be provided to the Members (holding shares in physical form or dematerialised form) at their e-mail addresses registered for this purpose. 	
The members are informed that -	
1. EGM has been convened through VC/OAVM in compliance with applicable provisions of the Companies Act, 2013 read with MCA Circulars and SEBI Circulars.	
2. In compliance with Section 108 of the Companies Act, 2013 and rules made thereunder read with Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide all its members holding shares either in physical or dematerialized form at the close of business hours on the cut-off date i.e. Wednesday, 7th February, 2024 , the facility to exercise their vote electronically on the business as set out in the Notice through remote e-voting system of Central Depository Services (India) Limited (CDSL) and the business may be transacted through such voting.	
3. The remote e-voting period will commence at 10.00 AM on 10th February, 2024 and end at 5.00 PM 13th February, 2024 . The remote e-voting shall not be allowed beyond the said date and time	
4. Members, who are present at the EGM through VC / OAVM and have not casted their vote on the resolutions through remote e-voting shall be eligible to vote through e-voting during the EGM (E-Poll). The detailed procedures and instructions of casting Vote through Remote e-voting and E-Poll have been mentioned in the Notice of the EGM.	
5. A person, whose name is recorded in the Register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting (before the EGM)/voting at the EGM.	
6. Any person who becomes member of the Company after dispatch of the Notice and holding shares as on the cut-off date may obtain the User ID and password by following the process and instruction as mentioned in the Notice.	
7. The members who cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again during the meeting. Vote once cast by the members shall not be allowed to be changed subsequently.	
8. The Notice of the EGM is also available on the website of the Company www.cantabilinternational.com and the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The Notice is also available on the website of CDSL viz www.cdslindia.com	
In case you have any queries or issues regarding e-voting and/or attending the EGM through VC/OAVM facility, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com under help section or contact 1800 22 55 33. All grievances connected with the facility for voting by electronic means may be addressed to Mr. Rakesh Dalvi, Sr. Manager, Central Depository Services (India) Limited (CDSL), at A Wing, 25th Floor, Marathon Futurex, Mafatal Mill Compounds, N M Joshi Marg, Lower Parel (East), Mumbai - 400013 or send an email to helpdesk.evoting@cdslindia.com or call on 1800 22 55 33.	
FOR CANTABIL RETAIL INDIA LIMITED Sd/- (Poonam Chahal) Place: New Delhi Date: 19th January, 2024 Company Secretary & Compliance Officer FCS:9872	

RP-Sanjiv Goenka Group CESC Limited Registered Office : CESC House, Chowringhee Square, Kolkata 700 001 CIN : L31901WB1978PLC031411 E-mail ID: secretarial@rpsg.in ; Website: www.cesc.co.in ; Tel: (033) 2225 6040; Fax: (033) 2225 3495	
NOTICE	
The Board of Directors of the Company at its meeting held today have declared an interim dividend for the year ending March 31, 2024 @ INR 4.50/- per equity share (i.e., 450%) on the paid-up equity share capital of the Company payable to those members whose names appear in the Register of Members of the Company, or, appear as the beneficial owners (as per particulars furnished by the Depositories viz., National Securities Depository Limited and Central Depository Services (India) Limited) at the close of the business on February 1, 2024, being the "Record Date" to ascertain the eligibility of members to receive the interim dividend.	
The said dividend will be paid on or before February 17, 2024.	
For CESC Limited Jagdish Patra Date: 19.01.2024 Company Secretary	

RP-Sanjiv Goenka Group CESC Limited Registered Office : CESC House, Chowringhee Square, Kolkata 700 001 CIN : L31901WB1978PLC031411 E-mail ID: secretarial@rpsg.in ; Website: www.cesc.co.in ; Tel: (033) 2225 6040; Fax: (033) 2225 3495					
EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31 DECEMBER 2023 (Rs. in Crore)					
PARTICULARS	Quarter ended 31.12.2023 (Unaudited)	Quarter ended 31.12.2022 (Unaudited)	Nine Months ended 31.12.2023 (Unaudited)	Nine Months ended 31.12.2022 (Unaudited)	Year ended 31.03.2023 (Audited)
Total Income from operations (including other income)	3301	3224	12084	11347	14555
Net Profit for the period (before tax and exceptional items)	364	414	1264	1189	1739
Net Profit for the period before tax (after exceptional items)	364	414	1264	1189	1739
Net Profit for the period after Tax (after exceptional items)	301	336	1032	952	1397
Total comprehensive income for the period	300	332	1027	937	1379
Paid-up Equity Share Capital (Shares of Re 1/- each)	133	133	133	133	133
Other Equity					10777
Earnings Per Share (EPS) (Rs.) (Face value of Re 1/- each)					
Basic & Diluted (not annualised)	2.12	2.40	7.36	6.86	10.13
Notes :					
1. Additional information on Standalone Financial Results : (Rs. in Crore)					
PARTICULARS	Quarter ended 31.12.2023 (Unaudited)	Quarter ended 31.12.2022 (Unaudited)	Nine Months ended 31.12.2023 (Unaudited)	Nine Months ended 31.12.2022 (Unaudited)	Year ended 31.03.2023 (Audited)
Total Income from operations (including other income)	1841	1764	6882	6442	8153
Net Profit for the period (before tax and exceptional items)	217	237	737	721	1060
Net Profit for the period before tax (after exceptional items)	217	237	737	721	1060
Net Profit for the period after tax (after exceptional items)	170	186	570	567	830
Total comprehensive income for the period	167	183	556	558	820
Paid-up Equity Share Capital (Shares of Re 1/- each)	133	133	133	133	133
Other Equity					9831
Earnings Per Share (EPS) (Rs.) (Face value of Re 1/- each)					
Basic & Diluted (not annualised)	1.28	1.40	4.29	4.28	6.26
2. The above is an extract of the detailed format of quarterly financial results filed with stock exchanges under Regulation 33 and any other applicable Regulations of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on stock exchanges websites at www.nseindia.com and www.bseindia.com and on the Company's website at www.cesc.co.in .					
By Order of the Board Rabi Chowdhury Managing Director (Generation) Place : Kolkata Dated : January 19, 2024 (DIN : 06601588)					
Debasish Banerjee Managing Director (Distribution) (DIN : 06443204)					

